

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 131
IA/407(AHM)2021
in
CP(IB)/206(AHM)2019

Order under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Heavy Metal & Tubes Ltd

.....Respondent

Order delivered on ..17/08/2021

Coram:

Madan B. Gosavi, Hon'ble Member(J)

Chockalingam Thirunavukkarasu, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. K.C Aggarwal, Advocate

For the Respondent

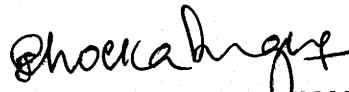
: Mr. Ishan Shah, Advocate, and Mr. Pavan S Godiawala,
Advocate

ORDER

IA No. 407 of 2021 is filed by the Prospective Resolution Applicant.

The Respondent has filed the reply.

The matter stands adjourned to 06.09.2021.



(CHOCKALINGAM THIRUNAVUKKARASU)
MEMBER (TECHNICAL)



(MADAN B GOSAVI)
MEMBER (JUDICIAL)

sapna